

(1)
1A2
1

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REGISTRATION NO. 163 OF 1988

Raj Narain Applicant

Versus

The Union of India & others..... Respondents.

Hon'ble D.S.Misra-AM
Hon'ble G.S.Sharma-JM

This is an application under Section 19 of the Administrative Tribunal Act no. XIII of 1985 against the order dated 23.11.1987 terminating the services of the applicant. The learned counsel for the applicant has conceded that no appeal against this order of termination has been filed so far. As the applicant has not exhausted the departmental remedies available to him, the application is dismissed at admission stage.

Bhawna 10.3.88

Member(A)

Z. Shahid 10/3/88

Member(J)

Dated: 10-3-88
Shahid.

Decided 10-3-88